

ITEM NO.22

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 31367/2026

[Arising out of impugned judgment and order dated 06-04-2026 in CRL.M.WP No. 2989/2026 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

PRABAL PRATAP & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 178571/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 178569/2026 - EXEMPTION FROM FILING O.T., IA No. 178573/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 178576/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 10-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE ALOK ARADHE
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. When this matter was taken up, Mr.Prabal Pratap, who appeared as petitioner-in-person on behalf of both the petitioners in this matter, instead of presenting the case, made incoherent and unparliamentary utterances.
2. We, however, considering the condition of the petitioner above named, do not propose to take any action against him. As far as the merit of this case is concerned, we have perused the records, we find no good ground to interfere

with the impugned judgment/order(s). The Special Leave Petition is, accordingly, dismissed.

3. All pending applications including applications for permission to appear and argue in person and permission to file petition(s) shall also stand disposed of.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(MANOJ KUMAR)
COURT MASTER (NSH)